

(c) the foreign exchange earned thereby?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Total quantity of woollen cloth exported during the last three years by different factories is as follows:—

Year	Quantity (in lakh metres)
1970-71	12.12
1971-72	12.66
1972-73	9.055

(b) U K , Canada, U S A , Yugoslavia, Denmark, Sweden, Norway, Singapore, Hong Kong, Gunary, U S S R , Sudan, Czechoslovakia, Zambia, Malawi, Ethiopia, Jamaica, Kingston, Fiji, Uganda, Kenya, Dubai, Somalia, Malaysia, Kuwait and New Zealand

(c) Total foreign exchange earned during the last three years by different woollen factories is as follows:—

Year	Figures (in lakhs Rs)
1970-71	190.91
1971-72	194.15
1972-73	158.26

**Existence of Trade of adulterated tea in North Bengal**

5249. SHRI JYOTIRMOY BOSU: Will the Minister of COMMERCE be pleased to state:

(a) whether his attention has been drawn to the existence of a flourishing trade of adulterated tea in North Bengal, particularly in Jalpaiguri;

(b) if so, the facts of the matter; and

(c) what action, if any, is being taken to put a stop to it?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No., Sir

(b) Does not arise.

(c) Cases of adulteration of tea are detected by the Health authorities, the Tea Board as also by the Police. Provisions of the "Prevention of Food Adulteration Act, 1954" and "Tea-Waste (Control) Order, 1959" are considered adequate to prevent adulteration of tea.

**Memorandum by Powerloom Weavers' Federation on the Issue of Yarn Control**

5250. SHRI JYOTIRMOY BOSU: Will the Minister of COMMERCE be pleased to state:

(a) whether he has received a memorandum from the All India Powerloom Weavers' Federation, 245, Maulana Azad Road, Bombay-3, on the issue of "Yarn Control";

(b) whether the Federation, in the said memorandum, has drawn his attention to the following facts viz., taking advantage of the lifting of control on the distribution of yarn upto 355 counts, the composite textile mills have started quoting the prices on 10 LBS of 325 counts at Rs 85—whereas under the price control the highest price fixed by the Committee was Rs. 65/- only;

(c) the other contents of the said memorandum; and

(d) what action, if any, has been taken on it?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) to (c). Yes, Sir. The All India Powerloom Wea-

vers' Federation has drawn attention of the Government to reported over-charging by Textile Mills on the sale of Yarn excluded from the distribution control. The Memorandum also contained the following suggestions—

- (1) whenever the Composite Mills entered into contract with a party such contract should be registered with the Textile Commission's Office, so that they cannot manipulate the figures;
- (2) the Composite Textile Mills generally do not enter into a contract as far as Sized Beams are concerned. Therefore it is suggested that the Composite Textile Mills should be directed to supply the Sized Beams through the Societies/Association; in such eventuality, it will be difficult for the Textile Composite Mills to demand on money; and
- (3) whatever contract the Composite Mills had with the yarn Traders in the past, in future the Composite Mills should be compelled to supply the yarn for (weft) cones to the consumers i.e., Weavers through their Societies/Associations: by this middle men can be eradicated.

(d) The Textile Commission has addressed the Directors of Industries in all States to investigate such complaints and to take action against the offenders under the law and to launch prosecution where *prima facie* cases of contravention are established. The suggestions at (c) above have been noted.

**Export of Traditional and Non-Traditional Items**

5251 SHRI JYOTIRMOY BOSU: Will the Minister of COMMERCE be pleased to state:

- (a) the value of non-traditional and traditional exports during 1971-72 and 1972-73;
- (b) the rate of growth in traditional and non-traditional exports in 1971-72 and 1972-73; and
- (c) whether high rate of growth seen in the country's exports during 1972-73 is not likely to be sustained this year because of difficulties being faced by some traditional items?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b), India's Exports of principal Traditional and Non-Traditional items:—

	1971-72	(value in Rs. crores) April-December, '73 (9 months only)
Traditional . . . . .	799.42 (+ 6.6%)	702.29 (+ 23.3%)
Non-traditional . . . . .	643.14 (+ 4.7%)	560.87 (+ 16.2%)
Grand total of Export including re-export	1607.02	1394.11*

NOTE : (i) Figures in brackets indicate the rate of growth over corresponding period.

(ii) The grand total of exports apart from traditional and non-traditional items includes miscellaneous group of items which amounted to Rs. 164.46 crores in 1971-72 and Rs. 130.95 crores in April-December, 1972.

\*This excludes exports to Bangladesh which were not recorded completely, the Customs authorities in the earlier months of the current year.